



Gujarat National Law University

# RESEARCH WRITING COMPETITION ON 'LEGAL LANDSCAPE OF INSOLVENCY AND BANKRUPTCY IN INDIA- JOURNEY SINCE 2016'

## GUJARAT NATIONAL LAW UNIVERSITY IN COLLABORATION WITH THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA ORGANISES RESEARCH WRITING COMPETITION ON 'LEGAL LANDSCAPE OF INSOLVENCY AND BANKRUPTCY IN INDIA-JOURNEY SINCE 2016'

## ABOUT GUJARAT NATIONAL LAW UNIVERSITY

Gujarat National Law University (GNLU) is a premier national law university established under the "Gujarat National Law University Act, 2003" in the State of Gujarat, INDIA. It is one of the most prestigious law schools in India located at Gandhinagar. The University aims to advance and disseminate learning and knowledge of law and legal processes and their role in national and international development; to develop in the students and the research scholars a sense of responsibility to serve society in the field of law by developing skills in regard to advocacy, legal services, legislation, parliamentary practice, law reforms and such other matters; to make law and legal processes efficient instruments of social development; and to promote inter-disciplinary study of law in relation to management, technology, international cooperation and development.

GNLU is emerging as a Research-based Teaching University in the country. GNLU has been complimented for its standards of academics, relevance, access, equity and research by the University Grants Commission of India. Research coupled with solid grounding in theory prepares students for various segments of employment- judiciary, academic or practice.

#### ABOUT THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

The Insolvency and Bankruptcy Board of India was set up on 1st October, 2016 under the Insolvency and Bankruptcy Code, 2016 (Code). It is a unique regulator: regulates a profession as well as transactions. It has regulatory oversight over the Insolvency Profesionals, Insolvency Professional Agencies and Information Utilities. It writes and enforces rules for transactions, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. It is a key pillar of the ecosystem responsible for implementation for of the Code that consolidates and amends the law relating to reorganisation and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximisation of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interest of all the stakeholders.

#### MESSAGE FROM THE CHAIRPERSON, IBBI

"The economy witnessed freedom of entry in the 1990s and the freedom to continue business in the 2000s. The Insolvency and Bankruptcy Code, 2016 now provides the ultimate economic freedom, freedom to exit, wherever required, and completes the suite of economic freedom. This will unleash and realise the full potential of every person and promote inclusive growth. By liberating resources stuck up in inefficient and defunct firms for continuous recycling, it will change the script from 'hopeless end' to 'endless hope."

> -Dr. M.S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India

Gujarat National Law University in collaboration with Insolvency and Bankruptcy Board of India, is launching a Research Writing Competition on the *Central Theme of Legal Landscape of Insolvency and Bankruptcy in India– Journey Since 2016* 

Well researched and original papers are invited from scholars, researchers and students on the below mentioned theme and sub-themes.

#### THEME:

Legal Landscape of Insolvency and Bankruptcy in India: Journey Since 2016

#### SUB-THEMES:

- Efficacy of Insolvency and Bankruptcy Laws of India
- Corporate Insolvency: Practice and Procedure
- Resolution Plan in a Corporate Insolvency Process
- •Insolvency and Bankruptcy Code versus the Companies Act, 2013
- Voluntary Liquidation
- Insolvency and Bankruptcy Regulations: At a Glance
- •Insolvency Resolution and Liquidation Procedure for Individuals under the Existing and Previous Law: A Critical Analysis

Note: Notwithstanding the above mentioned subthemes, contributors have the liberty to write on any topic relevant to insolvency and bankruptcy laws of India.

### **SUBMISSION GUIDELINES**

The content of the Research Paper must be of high standard without plagiarized material, and must include:

- Concept Note
- Research Objectives
- Research questions, with a central research question
- Case analysis (if relevant)
- Research Findings
- Recommendations

## Formatting guidelines:

- Font Type: Garamond
- Font Size: 16 (Theme), 14 (Subtitle), 12 (Text), 10 (Footnote)
- Line Spacing: 1.5
- Citation Method: OSCOLA, 4th Edition
- Word Limit: 3000-5000 Words
- Co-authorship is not allowed.
- Entries should be submitted in .doc format to centregcccl@gnlu.ac.in

Who can participate: Scholars, researchers and students pursuing graduate and postgraduate studies

**Disclaimer**: The Review Committee reserves the right to reject the research paper submitted by the author.

## **IMPORTANT DATES**

- Last date of Submission: 15th November, 2017
- Declaration of Result: 25th December, 2017

## SCHEME OF EVALUATION

- Entries will be evaluated by a panel of experts which will be constituted by GNLU and IBBI
- The evaluation will be on basis of following components:
  - Content
  - Research quality
  - Analysis/interpretation
  - Writing skills.

## **DECLARATION OF RESULT**

• The list of the winners will be declared on the GNLU website.

- Cash prizes
- INR 25,000 (First Prize)
- INR 15,000 (Second Prize)
- INR 10,000 (Third Prize).
- Certificates will be issued to all the participants.
- Prizes will be distributed at the Insolvency and Bankruptcy Board of India– New Delhi
- Date of prize distribution will be notified at the time of declaration of result.

For any details and clarification, kindly contact:

GNLU Centre for Corporate and Competition Law

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